

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/TT/2022

Subject	:	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of fourteen assets under "Transmission system for Solar Energy Zone in Rajasthan" in Northern Region.
Date of Hearing	:	1.12.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Ajmer Vidyut Vitran Nigam Ltd. and 34 others
Parties present	:	Shri S.S. Raju, PGCIL Shri Nitesh Kumar, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Ashish Alankar, PGCIL Ms. Ashita Chauhan, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under "Transmission system for Solar Energy Zone in Rajasthan" in Northern Region:

Asset-1: Combined Assets of 1) Loop-in portion of Ckt-1 of 400 kV Fatehgarh-1 (Adani)-Bhadla-1(PG) TL along with associated bays at Fatehgarh-II Sub-station and; 2) 125 MVAR, 400 kV Bus reactor along with associated bay at Fatehgarh-II Sub-station;

Asset-2: 1500 MVA, 765/400 kV ICT-3 along with associated bays at Fatehgarh-II Sub-station;

Asset-3: Combined Assets of : 1) LILO of both circuits of 765 kV Ajmer - Bikaner D/C line at Bhadla-2 PS along with 2 nos. 765 kV 330 MVAR switchable line reactor (Loop-in) and associated bays and 2 nos. 765 kV



240 MVAR switchable line reactor and associated bays (Loop Out); 2) Ckt-2 of 400 kV D/C Bhadla-2 - Bhadla (PG) line along with associated bay at Bhadla-II Sub-station; 3) 2 nos. 1500 MVA, 765 kV ICT-I and ICT-II at Bhadla-II Sub-station; 4) 2 Nos 240 MVAR, 765 kV Bus Reactor along with associated bays at Bhadla-II ; 5) 125 MVAR, 400 kV Bus reactor along with associated bay at Bhadla-II Sub-station;

Asset-4: 1500 MVA, 765/400 kV ICT-2 along with associated bays at Fatehgarh-II Sub-station;

Asset-5: 240 MVAR, 765 kV Bus reactor-1 along with associated bays at Fatehgarh-II Sub-station;

Asset-6: 500 MVA 400/220 kV ICT-7 along with associated bays at Bhadla Sub-station;

Asset-7: 1500 MVA, 765/400 kV ICT-1 along with associated bays at Fatehgarh-II Sub-station;

Asset-8: 1 no. 1000 MVA, 765/400 kV ICT along with associated bays at Bhiwani (PG) Sub-station;

Asset-9: Loop-in portion of Ckt-2 of 400 kV Fatehgarh-1 (Adani)- Bhadla-1(PG) TL along with associated bays at Fatehgarh-II Sub-station;

Asset-10: Ckt-1 of 400 kV D/C Bhadla-2 - Bhadla (PG) line along with associated bay at Bhadla-2 Sub-station;

Asset-11: 240 MVAR, 765 kV Bus Reactor-2 along with associated bays at Fatehgarh-II Sub-station;

Asset-12: 500 MVA 400/220 kV ICT-6 along with associated bays at Bhadla Sub-station;

Asset-13 (a): Loop-out portion of Ckt-1 of 765 kV Fatehgarh-I (Adani)-Bhadla-I (PG) TL (earlier op. at 400 kV) along with associated bays at Fatehgarh-II and Bhadla Sub-station and 240 MVAR Switchable line reactor alongwith associated bay at Fatehgarh-II Sub-station; and

Asset-13 (b): Loop OUT portion of Ckt-2 of 765 kV Fatehgarh-I (Adani)-Bhadla-I (PG) TL (earlier op. at 400 kV) along with associated bays at Fatehgarh-II and Bhadla Sub-station and 240 MVAR Switchable line reactor alongwith associated bay at Fatehgarh-II Sub-station.

b. Assets-1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13(a) and 13(b) were put under commercial operation on 10.8.2021, 1.9.2021, 5.9.2021, 8.10.2021, 19.10.2021, 27.10.2021, 11.11.2021, 18.11.2021, 29.11.2021, 5.12.2021, 23.12.2021, 3.1.2022, 8.3.2022 and 1.4.2022 respectively.

c. Investment Approval for the instant project was accorded vide memorandum dated 27.8.2019. Scope of the scheme was discussed and



agreed in the 2nd meeting of Northern Region Standing Committee on Transmission held on 13.11.2018 and 45th NRPC meeting held on 8.6.2019.

d. Regulatory approval for the instant project was accorded vide order dated 9.8.2019 in Petition No. 23/MP/2019.

e. A contingency arrangement for evacuation of power from Fatehgarh-II has been submitted by the Petitioner.

f. Justification for time over-run has been submitted. Time over-run till 31.8.2021 is on account of Covid-19 pandemic and thereafter the delay is on account of time taken in aligning the gangs to commission the assets covered in the instant petition. Further, due to COVID-19 the commissioning was done in the progressive manner with the availability of limited manpower. SCOD was extended by 8 months in accordance with the letter of Ministry of Power dated 27.7.2020 and 12.6.2021.

g. Cost variation is on account of increase in line length of Bhadla-II.

h. A months' time may be granted to submit the Revised Cost Estimate which is currently under approval.

i. Reply to the technical validation letter has been submitted.

j. All stakeholders including the generating companies have been impleaded as parties to the present petition.

k. No reply has been received from any of the Respondents.

3. In response to a query of the Commission, the representative of the Petitioner submitted that all the assets covered in the present petition are being utilized.

4. The Commission directed the Petitioner to submit the following information on an affidavit by 19.12.2022, with an advance copy to the Respondents:

- a) Map the assets as per the scope given in the investment approval.
- b) Asset wise time over-run along with documentary evidence and Form-12 in case of all the assets.
- c) Approved Revised Cost Estimate.
- d) COD of the transmission assets covered in the instant Petition vis-à-vis COD of associated generation.

5. The Commission directed the CTUIL to submit the details of the assets that are part of the ATS and the assets that are part of the common transmission system on an affidavit by 19.12.2022, with an advance copy to the parties.



6. The representative of NTPC sought for two weeks' time to file reply in the matter.

7. The Commission directed the Respondents to file their reply by 30.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 9.1.2023. The Commission further directed the Petitioner to adhere to the timeline for completion of written submission and observed that no extension of time shall be granted.

8. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

